

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:35

ANSWERED ON:13.02.2009

RECOMMENDATIONS OF LAW COMMISSION

Chaudhary Shri Pankaj;Pandey Dr. Laxminarayan;Rijiju Shri Kiren

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Law Commissions constituted by the Government during the last ten years alongwith the details of the recommendations made by them and the amount spent on these commissions;
- (b) whether most of the recommendations made by these Law Commissions are pending with the Government for-consideration and implementation;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the steps proposed to be taken by the Government to implement the pending recommendations?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKAT APATHY)

(a) Three Law Commissions namely 16th (2000-2003) 17th (2003-2006) and 18M (2007-2009) have been constituted during the last ten years. These Law Commissions have so far submitted 42 Reports i.e. 175th to 216th Reports on various subject as per list annexed as Annexure-I. The Reports so far submitted are available on the Website www.lawmin.nic.in. The amount spent during the last ten years from 1.04.1999 to 11,02.2009 is Rs. 17.96 crore

(b)to (c) The 16th, 17th and 18th Law Commission haves so far submitted 42 Reports i.e. 175th to 216th Reports. Up-to 209th Reports has already been laid in the Parliament. The 210th to 216th Reports are to be laid. The 18th Law Commission has submitted the 202` report onward. The current status and the action taken on recommendations of Law Commission are annexed as Annexure-IL

(d) The Government in pursuance of the recommendations of the Department related Parliamentary Standing Committee has been laying annually a Statement on Pending Law Commission`s Report since 2005. The 4th Annual Statement in this regard has been laid in the Lok Sabha on 12.12.2008 and in the Rajya Sabha on 15.12.2008. The Parliamentary Standing Committee in para 9.3 of its 32nd Report on Action Taken Reply on the recommendations/observations contained in the 26th Report on Demand for Grants (2008-2009) has inter-alia observed that the Committee desires that the Ministry should continue pursuing with the concerned Ministries/Departments and hopes it would certainly reduce the pendency of implementation of Law Commission Report.`